

DOCUMENT INFORMATION

FILE NAME : Ch_XII_1

VOLUME : VOL-2

CHAPTER : Chapter XII. Navigation

TITLE : 1. Convention on the International Maritime
Organization. Geneva, 6 March 1948



C O N V E N T I O N
ON THE
INTERGOVERNMENTAL MARITIME
CONSULTATIVE ORGANIZATION

CONVENTION OF THE INTERGOVERNMENTAL MARITIME
CONSULTATIVE ORGANIZATION

The States parties to the present Convention hereby establish the Intergovernmental Maritime Consultative Organization (hereinafter referred to as "the Organization").

PART I

Purposes of the Organization

Article 1

The purposes of the Organization are:

- (a) to provide machinery for co-operation among Governments in the field of governmental regulation and practices relating to technical matters of all kinds affecting shipping engaged in international trade, and to encourage the general adoption of the highest practicable standards in matters concerning maritime safety and efficiency of navigation;
- (b) to encourage the removal of discriminatory action and unnecessary restrictions by Governments affecting shipping engaged in international trade so as to promote the availability of shipping services to the commerce of the world without discrimination; assistance and encouragement given by a Government for the development of its national shipping and for purposes of security does not in itself constitute discrimination, provided that such assistance and encouragement is not based on measures designed to

- restrict the freedom of shipping of all flags to take part in international trade;
- (c) to provide for the consideration by the Organization of matters concerning unfair restrictive practices by shipping concerns in accordance with Part II;
 - (d) to provide for the consideration by the Organization of any matters concerning shipping that may be referred to it by any organ or Specialized Agency of the United Nations;
 - (e) to provide for the exchange of information among Governments on matters under consideration by the Organization.

PART II

Functions

Article 2

The functions of the Organization shall be consultative and advisory.

Article 3

In order to achieve the purposes set out in Part I, the functions of the Organization shall be:-

- (a) subject to the provisions of Article 4, to consider and make recommendations upon matters arising under Article 1 (a), (b) and (c) that may be remitted to it by Members, by any organ or Specialized Agency of the United Nations or by any other intergovernmental organization or upon matters referred to it under Article 1(d);
- (b) to provide for the drafting of conventions, agreements, or other suitable instruments, and to recommend these to Governments and to intergovernmental organizations, and to convene such conferences as may be necessary;
- (c) to provide machinery for consultation among Members and the exchange of information among Governments.

Article 4

In those matters which appear to the Organization capable of settlement through the normal processes of international shipping business the Organization shall so recommend. When, in the opinion of the Organization, any matter concerning unfair restrictive practices by shipping concerns is incapable of settlement through the normal processes of international shipping business, or has in fact so proved, and provided it shall first have been the subject of direct negotiations between the Members concerned, the Organization shall, at the request of one of those Members, consider the matter.

PART III

Membership

Article 5

Membership in the Organization shall be open to all States, subject to the provisions of Part III.

Article 6

Members of the United Nations may become Members of the Organization by becoming parties to the Convention in accordance with the provisions of Article 57.

Article 7

States not Members of the United Nations which have been invited to send representatives to the United Nations Maritime Conference convened in Geneva on the 19th February 1948, may become Members by becoming parties to the Convention in accordance with the provisions of Article 57.

Article 8

Any State not entitled to become a Member under Article 6 or 7 may apply through the Secretary-General of the

Organization to become a Member and shall be admitted as a Member upon its becoming a party to the Convention in accordance with the provisions of Article 57 provided that, upon the recommendation of the Council, its application has been approved by two-thirds of the Members other than Associate Members.

Article 9

Any territory or group of territories to which the Convention has been made applicable under Article 58, by the Member having responsibility for its international relations or by the United Nations, may become an Associate Member of the Organization by notification in writing given by such Member or by the United Nations, as the case may be, to the Secretary-General of the United Nations.

Article 10

An Associate Member shall have the rights and obligations of a Member under the Convention except that it shall not have the right to vote in the Assembly or be eligible for membership on the Council or on the Maritime Safety Committee and subject to this the word "Member" in the Convention shall be deemed to include Associate Member unless the context otherwise requires.

Article 11

No State or territory may become or remain a Member of the Organization contrary to a resolution of the General Assembly of the United Nations.

PART IV

Organs

Article 12

The Organization shall consist of an Assembly, a Council, a Maritime Safety Committee, and such subsidiary organs as the Organization may at any time consider necessary; and a Secretariat.

PART V

The Assembly

Article 13

The Assembly shall consist of all the Members.

Article 14

Regular sessions of the Assembly shall take place once every two years. Extraordinary sessions shall be convened after a notice of sixty days whenever one-third of the Members give notice to the Secretary-General that they desire a session to be arranged, or at any time if deemed necessary by the Council, after a notice of sixty days.

Article 15

A majority of the Members other than Associate Members shall constitute a quorum for the meetings of the Assembly.

Article 16

The functions of the Assembly shall be:

- (a) to elect at each regular session from among its Members, other than Associate Members, its President and two Vice Presidents who shall hold office until the next regular session;

- (b) to determine its own rules of procedure except as otherwise provided in the Convention;
- (c) to establish any temporary or, upon recommendation of the Council, permanent subsidiary bodies it may consider to be necessary;
- (d) to elect the Members to be represented on the Council, as provided in Article 17, and on the Maritime Safety Committee as provided in Article 28;
- (e) to receive and consider the reports of the Council, and to decide upon any question referred to it by the Council;
- (f) to vote the budget and determine the financial arrangements of the Organization, in accordance with Part IX;
- (g) to review the expenditures and approve the accounts of the Organization;
- (h) to perform the functions of the Organization, provided that in matters relating to Article 3 (a) and (b), the Assembly shall refer such matters to the Council for formulation by it of any recommendations or instruments thereon; provided further that any recommendations or instruments submitted to the Assembly by the Council and not accepted by the Assembly shall be referred back to the Council for further consideration with such observations as the Assembly may make;
- (i) to recommend to Members for adoption regulations concerning maritime safety, or amendments to such regulations, which have been referred to it by the Maritime Safety Committee through the Council;
- (j) to refer to the Council for consideration or decision any matters within the scope of the Organization, except that the function of making recommendations under paragraph (i) of this Article shall not be delegated.

PART VI

The Council

Article 17

The Council shall consist of sixteen Members and shall be composed as follows:

- (a) six shall be governments of the nations with the largest interest in providing international shipping services;

- (b) six shall be governments of other nations with the largest interest in international seaborne trade;
- (c) two shall be elected by the Assembly from among the governments of nations having a substantial interest in providing international shipping services, and
- (d) two shall be elected by the Assembly from among the governments of nations having a substantial interest in international seaborne trade.

In accordance with the principles set forth in this Article the first Council shall be constituted as provided in Appendix I to the present Convention.

ARTICLE 18

Except as provided in Appendix I to the present Convention, the Council shall determine for the purpose of Article 17 (a), the Members, governments of nations with the largest interest in providing international shipping services, and shall also determine, for the purpose of Article 17 (c), the Members, governments of nations having a substantial interest in providing such services. Such determinations shall be made by a majority vote of the Council including the concurring votes of a majority of the Members represented on the Council under Article 17 (a) and (c). The Council shall further determine for the purpose of Article 17 (b), the Members, governments of nations with the largest interest in international seaborne trade. Each Council shall make these determinations at a reasonable time before each regular session of the Assembly.

ARTICLE 19

Members represented on the Council in accordance with Article 17 shall hold office until the end of the next regular session of the Assembly. Members shall be eligible for re-election.

ARTICLE 20

(a) The Council shall elect its Chairman and adopt its own rules of procedure except as otherwise provided in the Convention.

(b) Twelve members of the Council shall constitute a quorum.

(c) The Council shall meet upon one month's notice as often as may be necessary for the efficient discharge of its duties upon the summons of its Chairman or upon request by not less than four of its members. It shall meet at such places as may be convenient.

ARTICLE 21

The Council shall invite any Member to participate, without vote, in its deliberations on any matter of particular concern to that Member.

ARTICLE 22

(a) The Council shall receive the recommendations and reports of the Maritime Safety Committee and shall transmit them to the Assembly and, when the Assembly is not in session, to the Members for information, together with the comments and recommendations of the Council.

(b) Matters within the scope of Article 29 shall be considered by the Council only after obtaining the views of the Maritime Safety Committee thereon.

ARTICLE 23

The Council, with the approval of the Assembly, shall appoint the Secretary-General. The Council shall also make provision for the appointment of such other personnel as may be necessary, and determine the terms and conditions of service of the Secretary-General and other personnel, which terms and conditions shall conform as far as possible with those of the United Nations and its Specialized Agencies.

ARTICLE 24

The Council shall make a report to the Assembly at each regular session on the work of the Organization since the previous regular session of the Assembly.

ARTICLE 25

The Council shall submit to the Assembly the budget estimates and the financial statements of the Organization, together with its comments and recommendations.

ARTICLE 26

The Council may enter into agreements or arrangements covering the relationship of the Organization with other organizations, as provided for in Part XII. Such agreements or arrangements shall be subject to approval by the Assembly.

ARTICLE 27

Between sessions of the Assembly, the Council shall perform all the functions of the Organization, except the function of making recommendations under Article 16(1).

PART VII

Maritime Safety Committee

ARTICLE 28

(a) The Maritime Safety Committee shall consist of fourteen Members elected by the Assembly from the Members, governments of those nations having an important interest in maritime safety, of which not less than eight shall be the largest ship-owning nations, and the remainder shall be elected so as to ensure adequate representation of Members, governments of other nations with an important interest in maritime safety, such as nations interested in the supply of large numbers of crews or in the carriage of large numbers of berthed and unberthed passengers, and of major geographical areas.

(b) Members shall be elected for a term of four years and shall be eligible for re-election.

ARTICLE 29

(a) The Maritime Safety Committee shall have the duty of considering any matter within the scope of the Organization and concerned with aids to navigation, construction and equipment of vessels, manning from a safety standpoint, rules for the prevention of collisions, handling of dangerous cargoes, maritime safety procedures and requirements, hydrographic information, log-books and navigational records, marine casualty investigation, salvage and rescue, and any other matters directly affecting maritime safety.

(b) The Maritime Safety Committee shall provide machinery for performing any duties assigned to it by the Convention, or by the Assembly, or any duty within the scope of this Article which may be assigned to it by any other intergovernmental instrument.

(c) Having regard to the provisions of Part XII, the Maritime Safety Committee shall have the duty of maintaining such close relationship with other intergovernmental bodies concerned with transport and communications as may further the object of the Organization in promoting maritime safety and facilitate the co-ordination of activities in the fields of shipping, aviation, telecommunications and meteorology with respect to safety and rescue.

ARTICLE 30

The Maritime Safety Committee, through the Council, shall:

- (a) submit to the Assembly at its regular sessions proposals made by Members for safety regulations or for amendments to existing safety regulations, together with its comments or recommendations thereon;
- (b) report to the Assembly on the work of the Maritime Safety Committee since the previous regular session of the Assembly.

ARTICLE 31

The Maritime Safety Committee shall meet once a year and at other times upon request of any five of its members. It shall elect its officers once a year and shall adopt its own rules of procedure. A majority of its members shall constitute a quorum.

ARTICLE 32

The Maritime Safety Committee shall invite any Member to participate, without vote, in its deliberations on any matter of particular concern to that Member.

PART VIII

The Secretariat

ARTICLE 33

The Secretariat shall comprise the Secretary-General, a Secretary of the Maritime Safety Committee and such staff as the Organization may require. The Secretary-General shall be the chief administrative officer of the Organization, and shall, subject to the provisions of Article 23, appoint the above-mentioned personnel.

ARTICLE 34

The Secretariat shall maintain all such records as may be necessary for the efficient discharge of the functions of the Organization and shall prepare, collect and circulate the papers, documents, agenda, minutes and information that may be required for the work of the Assembly, the Council, the Maritime Safety Committee, and such subsidiary organs as the Organization may establish.

ARTICLE 35

The Secretary-General shall prepare and submit to the Council the financial statements for each year and the budget estimates on a biennial basis, with the estimates for each year shown separately.

ARTICLE 36

The Secretary-General shall keep Members informed with respect to the activities of the Organization. Each Member may appoint one or more representatives for the purpose of communication with the Secretary-General.

ARTICLE 37

In the performance of their duties the Secretary-General and the staff shall not seek or receive instructions from any government or from any authority external to the Organization. They shall refrain from any action which might reflect on their position as international officials. Each Member on its part undertakes to respect the exclusively international character of the responsibilities of the Secretary-General and the staff and not to seek to influence them in the discharge of their responsibilities.

ARTICLE 38

The Secretary-General shall perform such other tasks as may be assigned to him by the Convention, the Assembly, the Council and the Maritime Safety Committee.

PART IX

Finances

Article 39

Each Member shall bear the salary, travel and other expenses of its own delegation to the Assembly and of its representatives on the Council, the Maritime Safety Committee, other committees and subsidiary bodies.

Article 40

The Council shall consider the financial statements and budget estimates prepared by the Secretary-General and submit them to the Assembly with its comments and recommendations.

Article 41

(a) Subject to any agreement between the Organization and the United Nations, the Assembly shall review and approve the budget estimates.

(b) The Assembly shall apportion the expenses among the Members in accordance with a scale to be fixed by it after consideration of the proposals of the Council thereon.

Article 42

Any Member which fails to discharge its financial obligation to the Organization within one year from the date on which it is due, shall have no vote in the Assembly, the Council, or the Maritime Safety Committee unless the Assembly, at its discretion, waives this provision.

PART X

Voting

Article 43

The following provisions shall apply to voting in the Assembly, the Council and the Maritime Safety Committee:

- (a) Each Member shall have one vote.
- (b) Except as otherwise provided in the Convention or in any international agreement which confers functions on the Assembly, the Council, or the Maritime Safety Committee, decisions of these organs shall be by a majority vote of the Members present and voting and, for decisions where a two-thirds majority vote is required, by a two-thirds majority vote of those present.
- (c) For the purpose of the Convention, the phrase "Members present and voting" means "Members present and casting an affirmative or negative vote". Members which abstain from voting shall be considered as not voting.

PART XI

Headquarters of the Organization

Article 44

- (a) The headquarters of the Organization shall be established in London.
- (b) The Assembly may by a two-thirds majority vote change the site of the headquarters if necessary.
- (c) The Assembly may hold sessions in any place other than the headquarters if the Council deems it necessary.

PART XII

Relationship with the United Nations and other Organizations

Article 45

The Organization shall be brought into relationship with the United Nations in accordance with Article 57 of the Charter of the United Nations as the Specialized Agency in the field of shipping. This relationship shall be effected through an agreement with the United Nations under Article 63 of the

Charter of the United Nations, which agreement shall be concluded as provided in Article 26.

Article 46

The Organization shall co-operate with any Specialized Agency of the United Nations in matters which may be the common concern of the Organization and of such Specialized Agency, and shall consider such matters and act with respect to them in accord with such Specialized Agency.

Article 47

The Organization may, on matters within its scope, cooperate with other inter-governmental organizations which are not Specialized Agencies of the United Nations, but whose interests and activities are related to the purposes of the Organization.

Article 48

The Organization may, on matters within its scope, make suitable arrangements for consultation and co-operation with non-governmental international organizations.

Article 49

Subject to approval by a two-thirds majority vote of the Assembly, the Organization may take over from any other international organizations, governmental or non-governmental, such functions, resources and obligations within the scope of the Organization as may be transferred to the Organization by international agreements or by mutually acceptable arrangements entered into between competent authorities of the respective organizations. Similarly, the Organization may take over any administrative functions which are within its scope and which have been entrusted to a government under the terms of any international instrument.

PART XIII

Legal Capacity, Privileges and Immunities

Article 50

The legal capacity, privileges and immunities to be accorded to, or in connection with, the Organization, shall be derived from and governed by the General Convention on the Privileges and Immunities of the Specialized Agencies approved by the General Assembly of the United Nations on the 21st November, 1947, subject to such modifications as may be set forth in the final (or revised) text of the Annex approved by the Organization in accordance with Sections 36 and 38 of the said General Convention.

Article 51

Pending its accession to the said General Convention in respect of the Organization, each Member undertakes to apply the provisions of Appendix II to the present Convention.

PART XIV

Amendments

Article 52

Texts of proposed amendments to the Convention shall be communicated by the Secretary-General to Members at least six months in advance of their consideration by the Assembly. Amendments shall be adopted by a two-thirds majority vote of the Assembly, including the concurring votes of a majority of the Members represented on the Council. Twelve months after its acceptance by two-thirds of the Members of the Organization, other than Associate Members, each amendment shall come into force for all Members except those which, before it comes into force, make a declaration that they do not accept the amendment. The Assembly may by a two-thirds majority vote determine at the time of its

adoption that an amendment is of such a nature that any Member which has made such a declaration and which does not accept the amendment within a period of twelve months after the amendment comes into force shall, upon the expiration of this period, cease to be a party to the Convention.

Article 53

Any amendment adopted under Article 52 shall be deposited with the Secretary-General of the United Nations, who will immediately forward a copy of the amendment to all Members.

Article 54

A declaration or acceptance under Article 52 shall be made by the communication of an instrument to the Secretary-General for deposit with the Secretary-General of the United Nations. The Secretary-General will notify Members of the receipt of any such instrument and of the date when the amendment enters into force.

PART XV

Interpretation

Article 55

Any question or dispute concerning the interpretation or application of the Convention shall be referred for settlement to the Assembly, or shall be settled in such other manner as the parties to the dispute agree. Nothing in this Article shall preclude the Council or the Maritime Safety Committee from settling any such question or dispute that may arise during the exercise of their functions.

Article 56

Any legal question which cannot be settled as provided in Article 55 shall be referred by the Organization to the International Court of Justice for an advisory opinion in accordance with Article 96 of the Charter of the United Nations.

PART XVI

Miscellaneous Provisions

Article 57

Signature and Acceptance

Subject to the provisions of Part III the present Convention shall remain open for signature or acceptance and States may become parties to the Convention by :

- (a) Signature without reservation as to acceptance;
- (b) Signature subject to acceptance followed by acceptance;
- or
- (c) Acceptance.

Acceptance shall be effected by the deposit of an instrument with the Secretary-General of the United Nations.

Article 58

Territories

- (a) Members may make a declaration at any time that their participation in the Convention includes all or a

group or a single one of the territories for whose international relations they are responsible.

- (b) The Convention does not apply to territories for whose international relations Members are responsible unless a declaration to that effect has been made on their behalf under the provisions of paragraph (a) of this Article.
- (c) A declaration made under paragraph (a) of this Article shall be communicated to the Secretary-General of the United Nations and a copy of it will be forwarded by him to all States invited to the United Nations Maritime Conference and to such other States as may have become Members.
- (d) In cases where under a trusteeship agreement the United Nations is the administering authority, the United Nations may accept the Convention on behalf of one, several, or all of the trust territories in accordance with the procedure set forth in Article 57.

Article 59

Withdrawal

(a) Any Member may withdraw from the Organization by written notification given to the Secretary-General of the United Nations, who will immediately inform the other Members and the Secretary-General of the Organization of such notification. Notification of withdrawal may be given at any time after the expiration of twelve months from the date on which the Convention has come into force. The withdrawal shall take effect upon the expiration of twelve months from the date on which such written notification is received by the Secretary-General of the United Nations.

(b) The application of the Convention to a territory or group of territories under Article 58 may at any time be terminated by written notification given to the Secretary-General of the United Nations by the Member responsible for its international relations or, in the case of a trust territory of which the United Nations is the administering authority, by the United Nations. The Secretary-General of the United Nations will immediately inform all Members and the Secretary-General of the Organization of such notification. The notification shall take effect upon the expiration of twelve months from the date on which it is received by the Secretary-General of the United Nations.

PART XVII

Entry into Force

Article 60

The present Convention shall enter into force on the date when 21 States of which 7 shall each have a total tonnage of not less than 1,000,000 gross tons of shipping, have become parties to the Convention in accordance with Article 57.

ARTICLE 61

The Secretary-General of the United Nations will inform all States invited to the United Nations Maritime Conference and such other States as may have become Members, of the date when each State becomes party to the Convention, and also of the date on which the Convention enters into force.

ARTICLE 62

The present Convention, of which the English, French and Spanish texts are equally authentic, shall be deposited with the Secretary-General of the United Nations, who will transmit certified copies thereof to each of the States invited to the United Nations Maritime Conference and to such other States as may have become Members.

ARTICLE 63

The United Nations is authorized to effect registration of the Convention as soon as it comes into force.

IN WITNESS WHEREOF the undersigned being duly authorized by their respective Governments for that purpose have signed the present Convention.

Done at Geneva this *sixth* day of March 1948

Afghanistan
Afghanistan
Afghanistan

Albania
Albanie
Albania

Argentina
Argentine
Argentina

Australia
Australie
Australia

Austria
Autriche
Austria

Mayaut *Subject to acceptance*
John. L. Beasley *Subject to Acceptance*
by Australian Government

Belgium
Belgique
Belgica

subject to acceptance *sous réserve de ratification*
Henri D. Le. Jénaï

Bolivia
Bolivie
Bolivia

Brazil
Brésil
Brasil

Bulgaria
Bulgarie
Bulgaria

Byelorussian Soviet Socialist
Republic
République Soviétique Socialiste
de Biélorussie
República Socialista Soviética
de Bielorrusia

Canada
Canada
Canada

Chile
Chili
Chile

O. Valerónela III (subject to acceptance)

China
Chine
China

Colombia
Colombie
Colombia

Ernesto Samir
Ernesto Samir *(sous réserve d'acceptation)*

Costa Rica
Costa-Rica
Costa Rica

Cuba
Cuba
Cuba

Czechoslovakia
Tchécoslovaquie
Checoslovaquia

Denmark
Danemark
Dinamarca

Dominican Republic
République Dominicaine
República Dominicana

Ecuador
Equateur
Ecuador

Egypt
Egypte
Egipto

*Subject to acceptance by the
M. Hamdy A. Abdel Had*

El Salvador
El Salvador
El Salvador

Ethiopia
Ethiopie
Etiopia

Finland
Finlande
Finlandia

J. Sundman Subject to acceptance

France
France
Francia

C. Andrey Fair sous réserve d'acceptation

Greece
Grèce
Grecia

*Q. Akropoulos captain R.H.M.F. subject to acceptance
D. D. Bachas R.H.M.F. " " "*

Guatemala
Guatemala
Guatemala

Haiti
Haiti
Haiti

Honduras
Honduras
Honduras

Hungary
Hongrie
Hungria

Iceland
Islande
Islandia

India
Inde
India

A. Ramaswami Mendelhai (subject to acceptance)

Iran
Iran
Iran

Iraq
Iraq
Irak

Ireland
Irlande
Irlanda

Thales Khan (subject to acceptance.)

Italy
Italie
Italia

Giulio Jughianini, sous réserve d'acceptation

Lebanon
Liban
Libano

sous réserve d'acceptation du Gouvernement Libanais
Triskanis

Liberia
Liberia
Liberia

Luxembourg
Luxembourg
Luxemburgo

Mexico
Mexique
México

Netherlands
Pays-Bas
Holanda

Hyldahl, (subject to acceptance of Government)

New Zealand
Nouvelle-Zélande
Nueva Zelandia

Nicaragua
Nicaragua
Nicaragua

Norway
Norvège
Noruega

Pakistan
Pakistan
Pakistan

Panama
Panama
Panama

Paraguay
Paraguay
Paraguay

Peru
Pérou
Perù

Philippines
Philippines
Filipinas

Poland
Pologne
Polonia

Portugal
Portugal
Portugal

Rumania
Roumanie
Rumania

Saudi Arabia
Arabie Saoudite
Arabia Saudita

Siam
Siam
Siam

Sweden
Suède
Suecia

Switzerland
Suisse
Suiza

Syria
Syrie
Siria

Trans-Jordan
Transjordanie
Transjordania

Turkey
Turquie
Turquia

Ukrainian Soviet Socialist
Republic
République Soviétique Socialiste
d'Ukraine
República Socialista Soviética
de Ucrania

Union of South Africa
Union Sud-Africaine
Unión Sudafricana

Union of Soviet Socialist
Republics
Union des Républiques Soviétiques
Socialistes
Union de Republicas Socialistas
Soviéticas

United Kingdom of Great Britain and
Northern Ireland
Royaume Uni de Grande-Bretagne et
d'Irlande du Nord
Reino Unido de la Gran Bretaña
e Irlanda del Norte

*Ordans / subject the acceptance of my govern-
ment*

*Esar de Louisa Mendes (sous réserve
d'acceptation)*

*Un. Cmk
Sans réserve d'acceptation*

*saun réserve d'acceptation
Murellein*

*Subject to acceptance
By Warden*

United States
Etats-Unis
Estados Unidos

Uruguay
Uruguay
Uruguay

Venezuela
Venezuela
Venezuela

Yemen
Yemen
Yemen

Yugoslavia
Yougoslavie
Yugoslavia

Quinn Norton, subject to acceptance
Huntington T. Moore

APPENDIX - I

(Referred to in Article 17)

Composition of the First Council

In accordance with the principles set forth in Article 17 the first Council shall be constituted as follows:

(a) The six Members under Article 17 (a) being

Greece	Sweden
Netherlands	United Kingdom
Norway	United States

(b) The six Members under Article 17 (b) being

Argentina	Canada
Australia	France
Belgium	India

(c) Two Members to be elected by the Assembly under Article 17 (c) from a panel nominated by the six Members named in paragraph (a) of this Appendix.

(d) Two Members elected by the Assembly under Article 17 (d) from among the Members having a substantial interest in international seaborne trade.

APPENDIX II

(referred to in Article 51)

Legal Capacity, Privileges and Immunities

The following provisions on legal capacity, privileges and immunities shall be applied by Members to, or in connection with, the Organization pending their accession to the General Convention on Privileges and Immunities of Specialized Agencies in respect of the Organization.

Section 1 The Organization shall enjoy in the territory of each of its Members such legal capacity as is necessary for the fulfilment of its purposes and the exercise of its functions

Section 2. (a) The Organization shall enjoy in the territory of each of its Members such privileges and immunities as are necessary for the fulfilment of its purposes and the exercise of its functions.

(b) Representatives of Members including alternates and advisers, and officials and employees of the Organization shall similarly enjoy such privileges and immunities as are necessary for the independent exercise of their functions in connection with the Organization.

Section 3. In applying the provisions of Sections 1 and 2 of this Appendix, the Members shall take into account as far as possible the standard clauses of the General Convention on the Privileges and Immunities of the Specialized Agencies.

CONVENTION RELATIVE A LA CREATION D'UNE
ORGANISATION MARITIME CONSULTATIVE
INTERGOUVERNEMENTALE.

CONVENTION RELATIVE A LA CREATION D'UNE ORGANISATION MARITIME
CONSULTATIVE INTERGOUVERNEMENTALE

Les Etats parties à la présente Convention décident de créer l'Organisation maritime consultative intergouvernementale (ci-après dénommée "l'Organisation").

1ère PARTIE

Buts de l'Organisation

ARTICLE 1

Les buts de l'Organisation sont :

- (a) d'instituer un système de collaboration entre les gouvernements dans le domaine de la réglementation et des usages gouvernementaux ayant trait aux questions techniques de toutes sortes qui intéressent la navigation commerciale internationale, et d'encourager l'adoption générale de normes aussi élevées que possible en ce qui concerne la sécurité maritime et l'efficacité de la navigation;
- (b) d'encourager l'abandon des mesures discriminatoires et des restrictions non indispensables appliquées par les Gouvernements à la navigation commerciale internationale, en vue de mettre les ressources des services maritimes à la disposition du commerce mondial sans discrimination; l'aide et l'encouragement donnés par un gouvernement en vue du développement de sa marine marchande nationale et pour des fins de sécurité ne constituent pas en eux-mêmes une discrimination, à condition que cette aide et cet encouragement ne soient pas fondés sur des mesures conçues en vue de restreindre la liberté, pour les navires de tous pavillons, de participer au commerce international;

- (c) d'examiner conformément à la II^{ème} Partie les questions relatives aux pratiques restrictives déloyales d'entreprises de navigation maritime;
- (d) d'examiner toutes questions relatives à la navigation maritime dont elle pourra être saisie par tout organe ou toute institution spécialisée de l'Organisation des Nations Unies;
- (e) de permettre l'échange de renseignements entre gouvernements sur les questions étudiées par l'Organisation.

II^{ème} PARTIE

Fonctions

Article 2

L'Organisation a pour fonction d'examiner les questions sur lesquelles elle est consultée et d'émettre des avis.

Article 3

Pour atteindre les buts exposés à la I^{ère} Partie, les fonctions suivantes sont confiées à l'Organisation :

- (a) sous réserve des dispositions de l'article 4, examiner les questions figurant aux alinéas a), b) et c) de l'Article I, que pourra lui soumettre tout Membre, tout organe, toute Institution spécialisée des Nations Unies ou toute autre organisation intergouvernementale, ainsi que les questions qui lui seront soumises aux termes de l'alinéa d) de l'Article I et de faire des recommandations à leur sujet.
- (b) élaborer des projets de conventions, d'accords et d'autres instruments appropriés, les recommander aux Gouvernements et aux organisations intergouvernementales et convoquer les conférences qu'elle pourra juger nécessaires;

(c) instituer un système de consultations entre les Membres et d'échange de renseignements entre les Gouvernements.

Article 4

Pour les questions qu'elle estime susceptibles de règlement par les méthodes commerciales habituelles en matière de transports maritimes internationaux, l'Organisation recommande ce mode de règlement. Si elle est d'avis qu'une question concernant les pratiques restrictives déloyales des entreprises de navigation maritime n'est pas susceptible de règlement par les méthodes commerciales habituelles en matière de transports maritimes internationaux ou si, à l'épreuve, il n'a pas été possible de la résoudre par ces méthodes, l'Organisation, sous réserve que la question ait d'abord fait l'objet de négociations directes entre les Membres intéressés, examine la question, à la demande de l'un d'entre eux.

IIIème PARTIE

Membres

Article 5

Tous les Etats peuvent devenir Membres de l'Organisation, aux conditions prévues à la IIIème Partie.

Article 6

Les Membres des Nations Unies peuvent devenir Membres de l'Organisation en adhérant à la convention conformément aux dispositions de l'Article 57.

Article 7

Les Etats non Membres des Nations Unies qui ont été invités à envoyer des représentants à la Conférence maritime des Nations Unies convoqués à Genève le 19 février 1948 peuvent devenir membres en adhérant à la convention conformément aux dispositions de l'Article 57.

Article 8

Tout Etat qui n'a pas qualité pour devenir Membre en vertu de l'Article 6 ou de l'Article 7 peut demander, par l'intermédiaire du Secrétaire général de l'Organisation, à devenir Membre; il sera admis comme Membre quand il aura adhéré à la convention conformément aux dispositions de l'Article 57, à condition que, sur la recommandation du Conseil, sa demande d'admission ait été agréée par les deux tiers des Membres de l'Organisation autres que les Membres associés.

Article 9

Tout territoire ou groupe de territoires auquel la convention a été rendue applicable, en vertu de l'Article 58 par le Membre qui assure ses relations internationales ou par les Nations Unies, peut devenir Membre associé de l'Organisation par notification écrite donnée au Secrétaire général de l'Organisation des Nations Unies par le Membre responsable, ou, le cas échéant, par l'Organisation des Nations Unies.

Article 10

Un Membre Associé a les droits et obligations reconnus à tout Membre par la Convention. Il ne peut toutefois, ni prendre part au vote de l'Assemblée, ni faire partie du Conseil ou du Comité de sécurité maritime. Sous cette réserve, le mot "Membre", dans la présente Convention, est considéré, sauf indication contraire du contexte, comme désignant également les Membres associés.

Article 11

Aucun Etat ou territoire ne peut devenir ou rester Membre de l'Organisation contrairement à une résolution de l'Assemblée générale des Nations Unies.

IVème PARTIE

Organes

Article 12

L'Organisation comprend une Assemblée, un Conseil, un Comité de la sécurité maritime et tels organes auxiliaires que l'Organisation estimerait à tout moment nécessaire de créer, ainsi qu'un Secrétariat.

Vème PARTIE

L'Assemblée

Article 13

L'Assemblée se compose de tous les Membres.

Article 14

L'Assemblée se réunit en session ordinaire une fois par période de deux ans. Une session extraordinaire devra être tenue, après un préavis de soixante jours, chaque fois qu'un tiers des Membres en aura notifié la demande au Secrétaire général, ou à un moment quelconque si le Conseil l'estime nécessaire, après un préavis de soixante jours également.

Article 15

La majorité des Membres autres que les Membres associés est requise pour constituer le quorum, lors des réunions de l'Assemblée.

Article 16

Les fonctions de l'Assemblée sont les suivantes:

- (a) élire à chaque session ordinaire parmi ses Membres autres que les Membres associés un Président et deux Vice-Présidents qui resteront en fonctions jusqu'à la session ordinaire suivante;

- (b) établir son règlement intérieur, sauf dispositions contraires de la convention;
- (c) établir, si elle le juge nécessaire, tous organes auxiliaires temporaires ou, sur recommandation du Conseil, permanents;
- (d) élire les Membres qui seront représentés au Conseil, conformément à l'Article 17, et au Comité de la sécurité maritime, conformément à l'Article 28;
- (e) recevoir et examiner les rapports du Conseil et se prononcer sur toute question dont elle est saisie par lui;
- (f) voter le budget et déterminer le fonctionnement financier de l'Organisation, conformément à la IXème Partie;
- (g) examiner les dépenses et approuver les comptes de l'Organisation;
- (h) remplir les fonctions dévolues à l'Organisation, sous la réserve que l'Assemblée renverra au Conseil les questions visées aux paragraphes (a) et (b) de l'article 3 pour qu'il formule, à leur sujet, des recommandations ou propose des instruments appropriés; sous réserve en outre que tous instruments ou recommandations soumis par le Conseil à l'Assemblée et que celle-ci n'aura pas acceptés seront renvoyés au Conseil pour nouvel examen, accompagnés éventuellement des observations de l'Assemblée;
- (i) recommander aux Membres l'adoption de règles relatives à la sécurité maritime ou d'amendements à ces règles que lui soumettra le Comité de la sécurité maritime par l'intermédiaire du Conseil;
- (j) renvoyer au Conseil, pour examen ou décision, toute affaire de la compétence de l'Organisation; étant entendu, toutefois,

que la charge de faire des recommandations, prévue à l'alinéa (i) du présent article ne doit pas être déléguée.

VIÈME PARTIE

Le Conseil

Article 17

Le Conseil comprend seize Membres, répartis comme suit:

a) six sont les gouvernements des pays qui sont le plus intéressés à fournir des services internationaux de navigation maritime;

b) six sont les gouvernements d'autres pays qui sont le plus intéressés dans le commerce international maritime;

c) deux sont élus par l'Assemblée parmi les gouvernements des pays qui ont un intérêt notable à fournir des services internationaux de navigation maritime;

d) et deux sont élus par l'Assemblée parmi les gouvernements d'autres pays qui ont un intérêt notable dans le commerce international maritime.

En application des principes énoncés dans le présent article, le premier Conseil sera composé comme prévu à l'Annexe 1 de la présente Convention.

Article 18

Sauf dans le cas prévu à l'Annexe 1 à la présente Convention, le Conseil détermine, aux fins d'application de l'alinéa (a) de l'article 17, les Membres, gouvernements des pays qui sont le plus intéressés à fournir des services internationaux de navigation maritime; il détermine également, aux fins d'application de l'alinéa (c) de l'article 17, les Membres, gouvernements des pays qui ont un intérêt notable à fournir de tels services. Ces

déterminations sont faites à la majorité des voix du Conseil, celle-ci devant comprendre la majorité des voix des Membres représentés au Conseil en vertu des alinéas (a) et (c) de l'article 17. Le Conseil détermine ensuite, aux fins d'application de l'alinéa (b) de l'article 17, les Membres, gouvernements des pays qui sont le plus intéressés dans le commerce maritime international. Chaque Conseil établit ces déterminations dans un délai raisonnable avant chacune des sessions ordinaires de l'Assemblée.

Article 19

Les Membres représentés au Conseil, en vertu de l'article 17 restent en fonctions jusqu'à la clôture de la session ordinaire suivante de l'Assemblée. Les membres sortants sont rééligibles.

Article 20

- (a) Le Conseil nomme son Président et établit ses propres règles de procédure, sauf dispositions contraires de la présente Convention.
- (b) Douze membres du Conseil constituent un quorum.
- (c) Le Conseil se réunit, après préavis d'un mois, sur convocation de son président ou à la demande d'au moins quatre de ses membres, aussi souvent qu'il peut être nécessaire à la bonne exécution de sa mission. Il se réunit à tous endroits qu'il juge appropriés.

Article 21

Le Conseil, s'il examine une question qui intéresse particulièrement un Membre de l'Organisation, invite celui-ci à

participer, sans droit de vote, à ses délibérations.

Article 22

- a) Le Conseil reçoit les recommandations et les rapports du Comité de la Sécurité maritime. Il les transmet à l'Assemblée et, si l'Assemblée ne siège pas, aux Membres, pour information, en les accompagnant de ses observations et de ses recommandations.
- b) Les questions relevant de l'article 29 ne seront examinées par le Conseil qu'après étude du Comité de la Sécurité maritime.

Article 23

Le Conseil, avec l'approbation de l'Assemblée, nomme le Secrétaire général. Le Conseil prend toutes dispositions utiles en vue de recruter le personnel nécessaire. Il fixe les conditions d'emploi du Secrétaire général et du personnel en s'inspirant le plus possible des dispositions prises par l'Organisation des Nations Unies et par ses institutions spécialisées.

Article 24

A chaque session ordinaire, le Conseil fait rapport à l'Assemblée sur les travaux de l'Organisation depuis la précédente session ordinaire.

Article 25

Le Conseil soumet à l'Assemblée les prévisions de dépenses et les comptes de l'Organisation, accompagnés de ses observations et de ses recommandations.

Article 26

Le Conseil peut conclure des accords ou prendre des dispositions concernant les relations avec les autres organisations, conformément aux dispositions de la XIII^{ème} Partie. Ces accords et ces dispositions seront soumis à l'approbation de l'Assemblée.

Article 27

Entre les sessions de l'Assemblée, le Conseil exerce toutes les fonctions dévolues à l'Organisation, à l'exception de la charge de faire des recommandations qui résulte de l'alinéa (i) de l'article 16.

VIIÈME PARTIE

Comité de la sécurité maritime

Article 28

(a) Le Comité de la Sécurité maritime se compose de quatorze Membres élus par l'Assemblée parmi les Membres, gouvernements des pays qui ont un intérêt important dans les questions de sécurité maritime. Huit au moins de ces pays doivent être ceux qui possèdent les flottes de commerce les plus importantes; l'élection des autres doit assurer une représentation adéquate d'une part aux Membres, gouvernements des autres pays qui ont un intérêt important dans les questions de sécurité maritime, tels que les pays dont les ressortissants entrent, en grand nombre, dans la composition des équipages ou qui sont intéressés au transport d'un grand nombre de passagers de cabine et de pont et, d'autre part, aux principales régions géographiques.

(b) Les membres du Comité de la Sécurité maritime sont élus pour une période de quatre ans et sont rééligibles.

Article 29

(a) Le Comité de la Sécurité maritime doit examiner toutes les questions qui relèvent de la compétence de l'Organisation, telles que les aides à la navigation maritime, la construction et l'équipement des navires, les questions d'équipage dans la mesure où elles intéressent la sécurité.

....

les règlements destinés à prévenir les abordages, la manipulation des cargaisons dangereuses, la réglementation de la sécurité en mer, les renseignements hydrographiques, les journaux de bord et les documents intéressant la navigation maritime, les enquêtes sur les accidents en mer, le sauvetage des biens et des personnes ainsi que toutes autres questions ayant un rapport direct avec la sécurité maritime.

(b) Le Comité de la Sécurité maritime prend toutes les mesures nécessaires pour mener à bien les missions que lui assigne la convention ou l'Assemblée ou qui pourront lui être confiées dans le cadre du présent article par tout autre instrument intergouvernemental.

(c) Compte tenu des dispositions de la XIII^{ème} Partie, le Comité de la sécurité maritime doit maintenir des rapports étroits avec les autres organismes intergouvernementaux qui s'occupent de transports et de communications, susceptibles d'aider l'Organisation à atteindre son but en augmentant la sécurité en mer et en facilitant du point de vue de la sécurité et du sauvetage, la coordination des activités dans les domaines de la navigation maritime, de l'aviation, des télécommunications et de la météorologie.

Article 30

Le Comité de la sécurité maritime, par l'intermédiaire du Conseil,

(a) soumet à l'Assemblée, lors de ses sessions ordinaires, les propositions de règlements de sécurité ou d'amendements aux règlements de sécurité existants qui ont été présentés par les Membres, en même temps que ses commentaires ou recommandations ;

(b) fait rapport à l'Assemblée sur ses travaux depuis la dernière session ordinaire de l'Assemblée.

Article 31

Le Comité de la sécurité maritime se réunit une fois par an et en d'autres occasions, si cinq membres du Comité le demandent. Il élit son Bureau à chaque session annuelle et adopte son règlement intérieur. La majorité du Comité constitue un quorum.

Article 32

Le Comité de la sécurité maritime, lorsqu'il examine une question qui intéresse particulièrement un Membre de l'Organisation, invite celui-ci à participer, sans droit de vote, à ses délibérations.

VIIIème PARTIE

Secrétariat.

Article 33

Le Secrétariat comprend le Secrétaire général, le Secrétaire du Comité de la sécurité maritime et le personnel que peut exiger l'Organisation. Le Secrétaire général est le plus haut fonctionnaire de l'Organisation et, sous réserve des dispositions de l'article 23, il nomme le personnel mentionné ci-dessus.

Article 34

Le Secrétariat est chargé de tenir à jour toutes les archives nécessaires à l'accomplissement des tâches de l'Organisation, et de préparer, centraliser et distribuer les notes, documents, ordres du jour, procès-verbaux et renseignements

utiles au travail de l'Assemblée, du Conseil, du Comité de la Sécurité maritime et des organes subsidiaires que l'Organisation peut créer.

Article 35

Le Secrétaire général établit et soumet au Conseil les comptes annuels ainsi qu'un budget biennal indiquant séparément les prévisions correspondant à chaque année.

Article 36

Le Secrétaire général est chargé de tenir les Membres au courant de l'activité de l'Organisation. Tout Membre peut accréditer un ou plusieurs représentants qui se tiendront en rapport avec le Secrétaire général.

Article 37

Dans l'accomplissement de leurs devoirs, le Secrétaire général et le personnel ne sollicitent ou n'acceptent d'instructions d'aucun gouvernement ni d'aucune autorité extérieure à l'Organisation. Ils s'abstiennent de tout acte incompatible avec leur situation de fonctionnaires internationaux et ne sont responsables qu'envers l'Organisation. Chaque membre de l'Organisation s'engage à respecter le caractère exclusivement international des fonctions du Secrétaire général et du personnel et à ne pas chercher à les influencer dans l'exécution de leur tâche.

Article 38

Le Secrétaire général assume toutes les autres fonctions qui peuvent lui être assignées par la Convention, l'Assemblée, le Conseil et le Comité de la sécurité maritime.

IXème Partie

Finances.

Article 39

Chaque Membre prend à sa charge les appointements, les frais de déplacement et les autres dépenses de sa délégation à l'Assemblée et de ses représentants au Conseil, au Comité de la sécurité maritime, ainsi qu'aux autres comités et aux organes auxiliaires.

Article 40

Le Conseil examine les comptes et les prévisions budgétaires établis par le Secrétaire général et les soumet à l'Assemblée, accompagnés de ses observations et de ses recommandations.

Article 41

(a) Sous réserve de tout accord pouvant être conclu entre l'Organisation et l'Organisation des Nations Unies, l'Assemblée examine et approuve les prévisions budgétaires.

(b) L'Assemblée répartit le montant des dépenses entre tous les Membres selon un barème établi par elle, compte tenu des propositions du Conseil à ce sujet.

Article 42

Tout Membre qui ne remplit pas ses obligations financières vis-à-vis de l'Organisation dans un délai d'un an à compter de la date de leur échéance n'a droit de vote ni à l'Assemblée, ni au Conseil, ni au Comité de la sécurité maritime; l'Assemblée peut toutefois, si elle le désire, déroger à ces dispositions.

Xème Partie

Vote

Article 43

Le vote à l'Assemblée, au Conseil et au Comité de la sécurité maritime est régi par les dispositions suivantes :

- a) chaque Membre dispose d'une voix;
- b) si la Convention ou un accord international conférant des attributions à l'Assemblée, au Conseil ou au Comité de la sécurité maritime n'en dispose pas autrement, les décisions de ces organes sont prises à la majorité des Membres présents et votant; et, lorsqu'une majorité des deux tiers est requise, à une majorité des deux tiers des Membres présents.
- c) Aux fins de la présente Convention, l'expression "Membres présents et votant" signifie "Membres présents et exprimant un vote affirmatif ou négatif." Les Membres qui s'abstiennent sont considérés comme ne votant pas.

XIème Partie

Siège de l'Organisation.

Article 44

- (a) Le siège de l'Organisation est établi à Londres.
- (b) S'il est nécessaire, l'Assemblée peut, à la majorité des deux tiers, établir le siège de l'Organisation dans un autre lieu.
- (c) Si le Conseil le juge nécessaire, l'Assemblée peut se réunir en tout lieu autre que le siège.

XIIème Partie

Relations avec les Nations Unies et les autres organisations.

Article 45

Conformément à l'article 57 de la Charte, l'Organisation sera reliée à l'Organisation des Nations Unies au titre d'institution spécialisée dans le domaine de la navigation maritime. Les relations seront établies par un accord conclu avec l'Organisation des Nations Unies, en vertu de l'article 63 de la Charte et selon les dispositions de l'article 26 de la Convention.

Article 46

S'il se présente des questions d'intérêt commun pour l'Organisation et une institution des Nations Unies, l'Organisation collaborera avec cette institution; elle procédera à l'examen de ces questions et prendra des mesures à leur sujet de concert avec cette institution.

Article 47

Pour toute question relevant de sa compétence, l'Organisation peut collaborer avec d'autres organisations intergouvernementales qui, sans être des institutions spécialisées des Nations Unies, ont des intérêts et des activités apparentés aux buts qu'elle poursuit.

Article 48

L'Organisation peut faire tous arrangements utiles en vue de conférer et de collaborer avec les organisations internationales non gouvernementales sur toutes les questions qui relèvent de sa compétence.

Article 49

Sous réserve d'approbation par l'Assemblée, à la majorité des deux tiers des voix, l'Organisation est autorisée à reprendre de toutes autres organisations internationales gouvernementales ou non, les attributions, les ressources et les obligations de sa compétence qui lui seraient transférées en vertu d'accords internationaux ou ententes mutuellement satisfaisantes, conclus par les autorités compétentes des organisations intéressées. L'Organisation pourra également assumer toutes les fonctions administratives de sa compétence, qui ont été confiées à un Gouvernement en vertu d'un instrument international.

XIIIème Partie

Capacités juridiques, Privilèges et Immunités.

Article 50

La capacité juridique ainsi que les privilèges et immunités qui seront reconnus à l'Organisation ou qui seront accordés en raison de son existence, sont définis dans la Convention générale sur les privilèges et immunités des institutions spécialisées, approuvés par l'Assemblée générale des Nations Unies le 21 novembre 1947, et sont régis par elle. Réserve est faite des modifications qui peuvent être apportées par le texte final (ou révisé) de l'Annexe approuvée par l'Organisation, conformément aux sections 36 et 38 de la susdite Convention générale.

Article 51

Chaque Membre s'engage à appliquer les dispositions de l'Annexe II de la présente Convention, tant qu'il n'a pas adhéré à ladite convention générale en ce qui concerne l'Organisation

XIVème Partie

Amendements

Article 52

Les textes des projets d'amendements à la convention sont communiqués aux Membres par le Secrétaire général six mois au moins avant qu'ils ne soient soumis à l'examen de l'Assemblée. Les amendements sont adoptés par l'Assemblée à la majorité des deux tiers des voix, y compris celles de la majorité des Membres représentés au sein du Conseil. Douze mois après son approbation par les deux-tiers des Membres de l'Organisation, non compris les Membres associés, chaque amendement entre en vigueur pour tous les Membres à

l'exception de ceux qui, avant son entrée en vigueur, ont fait une déclaration aux termes de laquelle ils n'approuvent pas ledit amendement. L'Assemblée peut spécifier à la majorité des deux tiers, au moment de l'adoption d'un amendement, que celui-ci est d'une nature telle que tout Membre qui aura fait une semblable déclaration et qui n'aura pas accepté l'amendement dans un délai de douze mois à dater de son entrée en vigueur, cessera, à l'expiration de ce délai, d'être partie à la Convention.

Article 53

Tout amendement adopté dans les conditions prévues à l'article 52 est déposé auprès du Secrétaire général des Nations Unies, qui en communique sans délai le texte à tous les Membres.

Article 54

Les déclarations ou acceptations prévues par l'article 52 sont signifiées par la communication d'un instrument au Secrétaire général, en vue du dépôt auprès du Secrétaire général des Nations Unies. Le Secrétaire général informe les Membres de la réception dudit instrument et de la date à laquelle l'amendement entrera en vigueur.

IVème Partie

Interprétation

Article 55

Tout différend ou toute question surgissant à propos de l'interprétation ou de l'application de la Convention, est soumis à l'Assemblée pour règlement ou réglé de toute autre manière dont les parties au différend seraient convenues. Aucune disposition

du présent article ne porte atteinte au droit, pour le Conseil ou le Comité de Sécurité maritime, de régler un tel différend ou une telle question qui surgirait pendant la durée de leur mandat.

Article 56

Toute question de droit qui ne peut être réglée par les moyens indiqués à l'article 55, est portée, par l'Organisation, devant la Cour internationale de Justice, pour avis consultatif, conformément à l'Article 96 de la Charte des Nations Unies.

XVIème Partie

Dispositions diverses

Article 57

Signature et acceptation

Sous réserve des dispositions de la IIIème Partie, la présente Convention restera ouverte pour la signature ou l'acceptation et les Etats pourront devenir parties à la Convention par:

- a) la signature sans réserve quant à l'acceptation;
- b) la signature, sous réserve d'acceptation, suivie d'acceptation; ou
- c) l'acceptation.

L'acceptation s'effectue par le dépôt d'un instrument entre les mains du Secrétaire général des Nations Unies.

Article 58

Territoires

a) Les Membres peuvent à tout moment déclarer que leur participation à la convention entraîne celle de l'ensemble, d'un groupe ou d'un seul des territoires dont ils assurent les relations internationales.

b) La présente convention ne s'applique aux territoires dont les Membres assurent les relations internationales que si une déclaration à cet effet a été faite en leur nom conformément aux dispositions du paragraphe (a) du présent article.

c) Toute déclaration faite conformément au paragraphe (a) du présent article est communiquée au Secrétaire général de l'Organisation des Nations Unies, lequel en envoie copie à tous les Etats invités à la Conférence maritime des Nations Unies ainsi qu'à tous autres Etats qui seront devenus Membres.

d) Dans les cas où, en vertu d'un accord de tutelle, l'Organisation des Nations Unies est l'autorité chargée de l'administration de certains territoires, l'Organisation des Nations Unies peut accepter la convention au nom de l'un, de plusieurs ou de la totalité de ses territoires sous tutelle, conformément à la procédure indiquée à l'article 57.

Article 59

Retrait

(a) Les Membres peuvent se retirer de l'Organisation après notification écrite au Secrétaire général des Nations Unies. Celui-ci en avise aussitôt les autres Membres et le Secrétaire général de l'Organisation. La notification de retrait peut intervenir à tout moment après l'expiration d'une période de douze mois à compter de la date d'entrée en vigueur de la convention. Le retrait prend effet douze mois après la date à laquelle la notification écrite parvient au Secrétaire général des Nations Unies.

(b) L'application de la convention aux territoires ou groupes de territoires visés à l'article 58 peut prendre fin à tout moment par notification écrite adressée au Secrétaire général des Nations Unies par le Membre chargé de leurs relations extérieures ou par les Nations Unies, s'il s'agit d'un territoire sous tutelle dont l'administration relève des Nations Unies. Le Secrétaire général des Nations Unies en avise aussitôt tous les Membres et le Secrétaire général de l'Organisation. La notification prend effet douze mois après la date à laquelle elle parvient au Secrétaire général des Nations Unies.

XVIIème PARTIE

Entrée en vigueur.

ARTICLE 60

La présente convention entrera en vigueur lorsque vingt et une nations, dont sept devront posséder chacune un tonnage global au moins égal à un million de tonnes de jauge brute, y auront adhéré, conformément aux dispositions de l'article 57.

ARTICLE 61

Tous les Etats invités à la Conférence maritime des Nations Unies et tous les autres Etats qui seront devenus Membres seront informés par le Secrétaire général des Nations Unies de la date à laquelle chaque Etat devra participer à la convention, ainsi que de la date à laquelle la convention entrera en vigueur.

ARTICLE 62

La présente convention, dont les textes anglais, français et espagnol font également foi, sera déposé auprès

du Secrétaire général des Nations Unies qui en fera parvenir des copies certifiées conformes à chacun des Etats invités à la Conférence maritime des Nations Unies, ainsi qu'à tous les autres Etats qui seront devenus Membres.

ARTICLE 63

L'Organisation des Nations Unies est autorisée à enregistrer la Convention dès qu'elle entrera en vigueur.

EN FOI DE QUOI les soussignés, dûment autorisés à cet effet par leurs gouvernements respectifs, ont signé la convention.

Fait à Genève, le 6 mars 1948.

Afghanistan
Afghanistan
Afghanistan

Albania
Albanie
Albania

Argentina
Argentine
Argentina

Australia
Australie
Australia

Austria
Autriche
Austria

Belgium
Belgique
Belgique

Bolivia
Bolivie
Bolivia

Brazil
Brésil
Brasil

Bulgaria
Bulgarie
Bulgaria

Byelorussian Soviet Socialist
Republic
République Soviétique Socialiste
de Biélorussie
Republica Socialista Sovietică
de Bielorrusia

Canada
Canada
Canada

Chile
Chili
Chile

China
Chine
China

Colombia
Colombie
Colombia

Costa Rica
Costa-Rica
Costa Rica

Cuba
Cuba
Cuba

Czechoslovakia
Tchécoslovaquie
Checoslovaquia

Danmark
Danemark
Dinamarca

Dominican Republic
République Dominicaine
Republica Dominicana

Ecuador
Equateur
Ecuador

Egypt
Egypte
Egipto

El Salvador
El Salvador
El Salvador

Ethiopia
Ethiopie
Etiopia

Finland
Finlande
Finlandia

France
France
Francia

Greece
Grèce
Grecia

Guatemala
Guatemala
Guatemala

Haiti
Haiti
Haití

Honduras
Honduras
Honduras

Hungary
Hongrie
Hungria

Iceland
Islande
Islandia

India
Inde
India

Iran
Iran
Irán

Iraq
Iraq
Irak

Ireland
Irlande
Irlanda

Italy
Italie
Italia

Lebanon
Liban
Libano

Liberia
Liberia
Liberia

Luxembourg
Luxembourg
Luxemburgo

Mexico
Mexique
México

Netherlands
Pays-Bas
Holanda

New Zealand
Nouvelle-Zélande
Nuova Zelandia

Nicaragua
Nicaragua
Nicaragua

Norway
Norvège
Noruega

Pakistan
Pakistan
Pakistán

Panama
Panama
Panama

Paraguay
Paraguay
Paraguay

Peru
Pérou
Perù

Philippines
Philippines
Filipinas

Poland
Pologne
Polonia

Portugal
Portugal
Portugal

Rumania
Roumanie
Rumania

Saudi Arabia
Arabie Saoudite
Arabia Saudita

Siam
Siam
Siam

Sweden
Suède
Suecia

Switzerland
Suisse
Suiza

Syria
Syrie
Siria

Trans-Jordan
Transjordanie
Transjordania

Turkey
Turquie
Turquia

Ukrainian Soviet Socialist
Republic
République Soviétique Socialiste
d'Ukraine
Republica Socialista Sovietica
de Ucraina

Union of South Africa
Union Sud-Africaine
Unión Sudafricana

Union of Soviet Socialist
Republics
Union des Républiques Soviétiques
Socialistes
Unión de Repúblicas Socialistas
Soviéticas

United Kingdom of Great Britain and
Northern Ireland
Royaume-Uni de Grande-Bretagne et
d'Irlande du Nord
Reino Unido de la Gran Bretaña
e Irlanda del Norte

United States
Etats-Unis
Estados Unidos

Uruguay
Uruguay
Uruguay

Venezuela
Venezuela
Venezuela

Yemen
Yemen
Yemen

Yugoslavia
Yugoslavie
Yugoslavia

ANNEXE I

COMPOSITION DU PREMIER CONSEIL.

En application des principes énoncés à l'article 17,
le premier Conseil sera composé comme suit :

(a) les six Membres visés à l'alinéa (a) de l'article
17 sont :

les Etats-Unis	les Pays-Bas
la Grèce	le Royaume-Uni
la Norvège	la Suède

(b) les six Membres visés à l'alinéa (b) de l'article
17 sont :

l'Argentine	le Canada
l'Australie	la France
la Belgique	l'Inde

(c) deux Membres élus par l'Assemblée conformément à
l'alinéa (c) de l'article 17, sur une liste proposée par
les six Membres désignés dans l'alinéa (a) de la présente
annexe :

(d) deux Membres élus par l'Assemblée conformément à
l'alinéa (d) de l'article 17 parmi les Membres qui ont un
intérêt notable dans le commerce international maritime.

ANNEXE II

(mentionnée à l'Article 51)

CAPACITE JURIDIQUE, PRIVILEGES ET IMMUNITES.

Tant qu'ils n'auront pas adhéré à la Convention générale sur les privilèges et immunités des institutions spécialisées, en ce qui concerne l'Organisation, les Membres appliqueront à l'Organisation ou à l'égard de celle-ci les dispositions suivantes relatives à la capacité juridique, aux privilèges et aux immunités.

Section 1

L'Organisation jouit, sur le territoire de chacun de ses Membres, de la capacité juridique nécessaire à la réalisation de ses buts et à l'exercice de ses fonctions.

Section 2

- (a) L'Organisation jouit, sur le territoire de chacun de ses Membres, des privilèges et immunités nécessaires à la réalisation de ses buts et à l'exercice de ses fonctions.
- (b) Les représentants des Membres, y compris les suppléants, les conseillers, les fonctionnaires et les employés de l'Organisation jouissent également des privilèges et immunités nécessaires à l'exercice, en toute indépendance, des fonctions qu'ils assument au sein de l'Organisation.

Section 3

Pour l'application des dispositions des sections 1 et 2 de la présente Annexe, les Membres se conformeront, dans la mesure du possible, aux clauses type de la Convention générale sur les privilèges et immunités des institutions spécialisées.

C O N V E N C I O N
R E L A T I V A A L A
O R G A N I Z A C I O N C O N S U L T I V A M A R I T I M A
I N T E R G U B E R N A M E N T A L

CONFERENCIA MARITIMA DE LAS NACIONES UNIDAS

CONVENCION RELATIVA A LA ORGANIZACION CONSULTIVA MARITIMA

INTER-GUBERNAMENTAL

Los Estados partes en la presente Convención deciden establecer la Organización Consultiva Marítima Intergubernamental (de aquí en adelante designada "la Organización").

PARTE I

Finalidades de la Organización

Artículo 1

Las finalidades de la Organización son :

- a) establecer un sistema de colaboración entre los Gobiernos en materia de reglamentación y prácticas gubernamentales relativas a cuestiones técnicas de toda índole concernientes a la navegación comercial internacional, y fomentar la adopción general de normas para alcanzar los más altos niveles posibles en lo referente a seguridad marítima y a eficiencia de la navegación;
- b) fomentar la eliminación de medidas discriminatorias y restricciones innecesarias aplicadas por los Gobiernos a la navegación comercial internacional con el fin de promover la disponibilidad de los servicios marítimos para el comercio mundial sin discriminación; la ayuda y fomento acordados por un Gobierno a su marina mercante nacional con miras a su desarrollo y para fines de seguridad no constituyen en sí mismos una discriminación, siempre que dicha ayuda y fomento no estén fundados en medidas concebidas con el propósito de restringir a los buques de cualquier bandera, la libertad de participar en el comercio internacional.
- c) tomar medidas para la consideración por la Organización de cuestiones relativas a las prácticas restrictivas desleales de empresas de navegación marítima, de acuerdo a la Parte II;

- d) tomar medidas para la consideración por la Organización de todas las cuestiones relativas a la navegación marítima que puedan serle sometidas por cualquier organismo o institución especializada de las Naciones Unidas;
- e) facilitar el intercambio de informaciones entre los Gobiernos en asuntos sometidos a consideración de la Organización.

PARTE II

Funciones

Artículo 2

Las funciones de la Organización serán consultivas y de asesoramiento.

Artículo 3

Con el propósito de alcanzar las finalidades enunciadas en la Parte I, las funciones de la Organización serán :

- a) salvo lo dispuesto en el Artículo 4, considerar y formular recomendaciones respecto a las cuestiones vinculadas al Artículo 1 (a), (b) y (c) que puedan serle sometidas por los Miembros, por cualquier organismo o institución especializada de las Naciones Unidas o por cualquier organización intergubernamental, así como respecto a aquellos asuntos enunciados en el Artículo 1 (d) que sean sometidos a su consideración.
- b) preparar proyectos de convenciones, acuerdos u otros instrumentos apropiados y recomendarlos a los Gobiernos y a las organizaciones intergubernamentales, y convocar las conferencias que estime necesarias;
- c) establecer un sistema de consulta entre los Miembros y de intercambio de informaciones entre los Gobiernos.

Artículo 4

En aquellos asuntos que estime susceptibles de ser resueltos mediante los procedimientos normales de la navegación comercial

internacional, la Organización recomendará que así se proceda. Cuando, en opinión de la Organización, cualquier asunto referente a prácticas restrictivas desleales de las empresas de navegación marítima no sea susceptible de ser resuelto por los procedimientos normales de la navegación comercial internacional, o en el caso de haberse comprobado esta imposibilidad y siempre que el asunto haya sido previamente objeto de negociaciones directas entre los Miembros interesados, la Organización, a petición de uno de ellos, procederá a su consideración.

PARTE III

Miembros

Artículo 5

Todos los Estados pueden ser miembros de la Organización conforme a las disposiciones de la Parte III.

Artículo 6

Los miembros de las Naciones Unidas pueden ser miembros de la Organización adhiriendo a la presente Convención de acuerdo a las disposiciones del Artículo 57.

Artículo 7

Los Estados no miembros de las Naciones Unidas que han sido invitados a enviar representantes a la Conferencia Marítima de las Naciones Unidas celebrada en Ginebra el 19 de Febrero de 1948, pueden ser miembros adhiriendo a la presente Convención de acuerdo a las disposiciones del Artículo 57.

Artículo 8

Todo Estado que no tenga derecho a ser miembro según lo dispuesto en los Artículos 6 o 7, podrá solicitar su incorporación en tal carácter por intermedio del Secretario General de la Organización y será admitido como miembro, cuando haya adherido a la presente Convención de acuerdo a las disposiciones

del Artículo 57 siempre que, previa recomendación del Consejo, su solicitud haya sido aceptada por los dos tercios de los Miembros de la Organización, excluidos los Miembros Asociados.

Artículo 9

Todo territorio o grupo de territorios al cual le fuera aplicada la presente Convención conforme al Artículo 58, por el Miembro que tenga a su cargo las relaciones internacionales de ese territorio o grupo de territorios, o por las Naciones Unidas, puede ser Miembro Asociado de la Organización mediante notificación escrita entregada al Secretario General de la Organización por dicho Miembro o por la Organización de las Naciones Unidas, según sea el caso.

Artículo 10

Todo Miembro Asociado tendrá los derechos y obligaciones que la presente Convención reconoce a un Miembro de la Organización excepto el derecho de voto en la Asamblea y el de ser elegido Miembro del Consejo o del Comité de Seguridad Marítima, y con estas limitaciones, la palabra "Miembro" en la presente Convención deberá considerarse como incluyendo a los Miembros Asociados, salvo disposición contraria de su texto.

Artículo 11

Ningún Estado o territorio pueda llegar a ser Miembro de la Organización o continuar en tal carácter contrariamente a una resolución de la Asamblea General de las Naciones Unidas.

PARTE IV

Organismos

Artículo 12

La Organización constará de una Asamblea, un Consejo, un Comité de Seguridad Marítima y de todos los organismos auxiliares

que la Organización juzgue necesario crear en cualquier momento; y de una Secretaría.

PARTE V

La Asamblea

Artículo 13

La Asamblea estará constituida por todos los Miembros.

Artículo 14

La Asamblea se reunirá en sesión ordinaria una vez cada dos años. Las reuniones extraordinarias de la misma se celebrarán con un preaviso de sesenta días, siempre que un tercio del número de Miembros haya notificado al Secretario General que desea que se celebre una reunión, o en cualquier momento si el Consejo lo estima necesario, igualmente con un preaviso de sesenta días.

Artículo 15

La mayoría de los miembros, excluyendo los Miembros Asociados, constituirá quorum para las reuniones de la Asamblea.

Artículo 16

Las funciones de la Asamblea serán :

- (a) elegir entre sus miembros, con exclusión de los Miembros Asociados, en cada reunión ordinaria, un Presidente y dos Vicepresidentes que permanecerán en funciones hasta la reunión ordinaria siguiente;
- (b) determinar su propio reglamento interno, a excepción de lo previsto en otra forma en la presente Convención;
- (c) establecer los organismos auxiliares temporarios o, si el Consejo lo recomienda, los permanentes que juzgue necesarios;
- (d) elegir los Miembros que han de estar representados en el Consejo conforme al Artículo 17, y en el Comité de Seguridad Marítima de acuerdo con lo dispuesto en el Artículo 28;

- (e) recibir y examinar los informes del Consejo y resolver todo asunto que le haya sido sometido por el mismo;
- (f) votar el presupuesto y establecer el funcionamiento financiero de la Organización, de acuerdo con lo dispuesto en la Parte IX;
- (g) revisar los gastos y aprobar la cuentas de la Organización;
- (h) desempeñar las funciones de la Organización teniendo en cuenta que en lo referente a cuestiones previstas en los incs. (a) y (b) del Artículo 3, la Asamblea las someterá al Consejo a fin de que formule las recomendaciones o los instrumentos correspondientes; siempre que además todos los instrumentos o recomendaciones sometidos por el Consejo a la Asamblea y no aceptados por ésta última, serán sometidos nuevamente al Consejo para su nueva consideración con las observaciones que la Asamblea pueda hacerles;
- (i) recomendar a los Miembros la adopción de reglamentaciones relativas a la seguridad marítima o enmiendas a tales reglamentaciones que le someta el Comité de Seguridad Marítima por intermedio del Consejo;
- (j) remitir al Consejo para su examen o decisión cualquier asunto comprendido en las finalidades de la Organización, excepto la función de hacer recomendaciones prevista en el inciso (i) del presente Artículo, la que no podrá ser delegada.

PARTE VI

El Consejo

Artículo 17

El Consejo estará integrado por dieciséis Miembros, distribuidos en la siguiente forma :

- a) seis serán los Gobiernos de los países con los mayores intereses en la provisión de los servicios marítimos internacionales;
- b) seis serán los Gobiernos de otros países con los mayores intereses en el comercio marítimo internacional;
- c) dos serán elegidos por la Asamblea entre los gobiernos de los países que tengan intereses substanciales en la provisión de servicios marítimos internacionales, y

d) dos serán elegidos por la Asamblea entre los gobiernos de países que tengan intereses substanciales en el comercio marítimo internacional.

De acuerdo con los principios enunciados en el presente Artículo el primer Consejo será constituido conforme a lo establecido en el Anexo I de la presente Convención.

Artículo 18

Salvo en el caso previsto en el Anexo I de la presente Convención, el Consejo determinará a los fines de aplicación del Artículo 17(a), los Miembros, gobiernos de los países que tengan los mayores intereses en la provisión de servicios marítimos internacionales y determinará igualmente, a los fines de aplicación del Artículo 17(c), los Miembros, gobiernos de los países que tengan intereses substanciales en la provisión de tales servicios. Estas determinaciones serán hechas por mayoría de votos del Consejo, que deberá comprender la mayoría de votos de los Miembros representados en el Consejo designados por el Artículo 17(a) y (c). El Consejo determinará luego a los fines de aplicación del Artículo 17(b), los Miembros, gobiernos de los países que tengan los mayores intereses en el comercio marítimo internacional.

Cada Consejo establecerá dichas determinaciones dentro de un plazo razonable antes de cada una de las sesiones ordinarias de la Asamblea.

Artículo 19

Los Miembros representados en el Consejo en virtud del Artículo 17, continuarán en funciones hasta la clausura de la reunión ordinaria siguiente de la Asamblea. Los Miembros son susceptibles de reelección.

Artículo 20

(a) El Consejo designará su Presidente y establecerá su propio reglamento interno a excepción de lo previsto en otra forma en la presente Convención.

- (b) Doce Miembros del Consejo constituirán quorum.
- (c) El Consejo se reunirá tan frecuentemente como sea necesario para el eficiente desempeño de sus funciones, por convocatoria de su Presidente o a petición por lo menos de cuatro de sus Miembros, practicada con un preaviso de un mes. Se reunirán en el lugar que estime conveniente.

Artículo 21

El Consejo invitará a todo Miembro a participar, sin derecho a voto, en las deliberaciones relativas a cualquier asunto que tenga interés particular para el mismo.

Artículo 22

- (a) El Consejo recibirá las recomendaciones e informes del Comité de Seguridad Marítima y los transmitirá a la Asamblea, y, si ella no estuviera en sesión, a los Miembros para su información, acompañándolos con sus comentarios y recomendaciones.
- (b) Las cuestiones previstas en el Artículo 29 serán examinadas por el Consejo únicamente con dictamen previo del Comité de Seguridad Marítima.

Artículo 23

El Consejo, con aprobación de la Asamblea, nombrará el Secretario General. El Consejo tomará las disposiciones para la designación de todo otro personal que pueda ser necesario y fijará los plazos y condiciones de empleo del Secretario General y del personal, los que deberán ajustarse en lo posible a las disposiciones establecidas por las Naciones Unidas y sus instituciones especializadas.

Artículo 24

El Consejo elevará un informe a la Asamblea en cada reunión ordinaria, sobre los trabajos realizados por la Organización desde la precedente reunión ordinaria de la Asamblea.

Artículo 25

El Consejo someterá a la Asamblea el presupuesto y el estado de cuentas de la Organización, junto con sus comentarios y recomendaciones.

Artículo 26

El Consejo podrá concertar acuerdos o convenios referentes a las relaciones de la Organización con otras organizaciones, conforme a las disposiciones de la Parte III. Dichos acuerdos o convenios estarán sujetos a la aprobación de la Asamblea.

Artículo 27

Entre las reuniones ordinarias de la Asamblea, el Consejo desempeñará todas las funciones de la Organización, salvo la función de formular las recomendaciones, prevista en el Artículo 16 (i).

PARTE VII

Comité de Seguridad Marítima

Artículo 28

(a) El Comité de Seguridad Marítima se compondrá de catorce Miembros elegidos por la Asamblea entre los gobiernos de los países que tengan un interés importante en las cuestiones de seguridad marítima, de los cuales ocho por lo menos, deberán ser aquellos países que posean las flotas mercantes más importantes; los demás serán elegidos de manera que se asegure una representación adecuada, por una parte a los Gobiernos de los otros países con importantes intereses en las cuestiones de seguridad marítima, tales como los países cuyos naturales entran, en gran número, en la composición de las tripulaciones o que se hallen interesados en el transporte de un gran número de pasajeros con cabina o sin ella, y, por otra parte, a los países de mayor área geográfica.

(b) Los Miembros del Comité de Seguridad Marítima serán elegidos por un período de cuatro años y son susceptibles de reelección.

Artículo 29

- (a) El Comité de Seguridad Marítima deberá examinar todas las cuestiones que sean propias de la competencia de la Organización y concernientes a la ayuda a la navegación, construcción y alistamiento de buques, en la medida en que interesen a la seguridad, reglamentos destinados a prevenir colisiones, manipulación de cargas peligrosas, reglamentación de la seguridad en el mar, informes hidrográficos, diarios de a bordo y documentos que interesen a la navegación marítima, encuestas sobre los accidentes marítimos, salvamento de bienes y de personas, así como todas las cuestiones que tengan una relación directa con la seguridad marítima.
- (b) El Comité de Seguridad Marítima establecerá un sistema para cumplir las obligaciones que le asigne la presente Convención o la Asamblea, o que puedan serle confiadas dentro de las finalidades del presente Artículo, por cualquier instrumento intergubernamental.
- (c) Teniendo en cuenta las disposiciones de la Parte III, el Comité de Seguridad Marítima deberá mantener estrechas relaciones con los demás organismos intergubernamentales que se ocupen de transportes y de comunicaciones, susceptibles de ayudar a la Organización a alcanzar sus propósitos aumentando la seguridad en el mar y facilitando, desde el punto de vista de la seguridad y salvamento, la coordinación de las actividades en materia de navegación marítima, aviación, telecomunicaciones y meteorología.

ARTICULO 30

El Comité de Seguridad Marítima, por intermedio del Consejo, deberá:

- a) someter a cada reunión ordinaria de la Asamblea, las propuestas formuladas por los Miembros relativas a reglamentaciones de seguridad o a enmiendas a las mismas ya existentes, conjuntamente con sus comentarios o recomendaciones;
- b) informar a la Asamblea sobre los trabajos que haya realizado a partir de la última reunión ordinaria de la misma.

ARTICULO 31

El Comité de Seguridad Marítima se reunirá una vez por año, y en cualquier momento en que cinco de sus miembros lo soliciten. El Comité elegirá sus autoridades anualmente y establecerá su reglamento interno. La mayoría de sus miembros constituirá quorum.

ARTICULO 32

El Comité de Seguridad Marítima invitará a todo Miembro a participar, sin derecho de voto, en sus deliberaciones relativas a cualquier asunto que tenga interés particular para el mismo.

PARTE VIII

SECRETARIA

ARTICULO 33

La Secretaría estará integrada por el Secretario General, un secretario del Comité de Seguridad Marítima, y el personal que pueda requerir la Organización. El Secretario General es el más alto funcionario de la Organización y, conforme a lo dispuesto en el Art. 23, designará al personal arriba mencionado.-

ARTICULO 34

La Secretaría mantendrá al día todos los archivos necesarios, para el eficiente cumplimiento de las tareas de la organización y preparará, recopilará y distribuirá las notas, documentos, ordenes del día, actas, e informes útiles para la labor de la Asamblea, del Consejo, del Comité de Seguridad Marítima y aquellos órganos auxiliares que la Organización pueda crear.

ARTICULO 35

El Secretario General preparará y someterá al Consejo las cuentas anuales, y un proyecto de presupuesto biennial, indicando separadamente las provisiones correspondientes a cada año.

ARTICULO 36

El Secretario General mantendrá informados a los Miembros sobre toda la actividad de la Organización. Todo miembro podrá designar uno o más representantes con objeto de mantenerse en comunicación con el Secretario General.

ARTICULO 37

En el desempeño de sus obligaciones el Secretario General y el personal no solicitarán ni recibirán instrucciones de ningún Gobierno, ni de ninguna autoridad ajena a la Organización. Se abstendrán de todo acto incompatible con su situación de funcionarios internacionales. Cada Miembro de la Organización, por su parte, se compromete a respetar el carácter exclusivamente internacional de las funciones del Secretario General y del personal, y no tratará de influenciarlos en el cumplimiento de las mismas.

ARTICULO 38

El Secretario General desempeñará cualesquiera otras funciones que puedan serle confiadas por la presente Convención, la Asamblea, el Consejo y el Comité de Seguridad Marítima.

PARTE IX

FINANZAS

ARTICULO 39

Cada Miembro se hará cargo de los emolumentos, gastos de traslado y otros de su propia Delegación a la Asamblea y de sus representantes en el Consejo, el Comité de Seguridad Marítima, así como los demás Comités y organismos auxiliares.

ARTICULO 40

El Consejo examinará los estados de cuentas y el proyecto de presupuesto establecidos por el Secretario General y los someterá a la Asamblea, acompañados de sus comentarios y recomendaciones.

ARTICULO 41

Salvo un acuerdo al respecto entre la Organización y la Organización de las Naciones Unidas, la Asamblea examinará y aprobará el presupuesto. La Asamblea, teniendo en cuenta las proposiciones del Consejo a este respecto, prorrateará el importe de los gastos entre todos los Miembros, de acuerdo con una escala que será fijada por ella.-

ARTICULO 42

Cualquier Miembro que no cumpla sus obligaciones financieras con la Organización en el plazo de un año, a contar de la fecha del vencimiento de dichas obligaciones, no tendrá derecho a voto en la Asamblea, en el Consejo, ni en el Comité de Seguridad Marítima, excepto cuanto la Asamblea, a su juicio, lo exima de esta disposición.-

PARTE X

VOTO

ARTICULO 43

Las siguientes disposiciones se aplicarán a las votaciones en la Asamblea, el Consejo y el Comité de Seguridad Marítima:

- a). cada Miembro tendrá un voto;

- b) salvo en los casos en que se disponga diferentemente en la presente Convención, o en un acuerdo internacional que confiera atribuciones a la Asamblea, al Consejo o al Comité de Seguridad Marítima, las decisiones de estos organismos serán tomadas por mayoría de los miembros presente y votantes. En las decisiones que se requiera una mayoría de dos tercios de votos, serán tomadas por una mayoría de dos tercios de los miembros presentes.
- c) a los fines de la presente Convención, la expresión "Miembros presentes y votantes" significa "Miembros presentes y que emitan un voto afirmativo o negativo". Los miembros que se abstengan son considerados como no votantes.

PARTE XI

SEDE DE LA ORGANIZACION

ARTICULO 44

- a) La sede de la Organización será establecida en Londres.
- b) La Asamblea podrá, por el voto de la mayoría de dos tercios, establecer, si fuera necesario, la sede de la Organización en otro lugar.
- c) La Asamblea podrá, si el Consejo lo juzgase necesario, reunirse en un lugar diferente de la sede.

PARTE XII

RELACIONES CON LAS NACIONES UNIDAS Y OTRAS ORGANIZACIONES

ARTICULO 45

La Organización estará vinculada a la Organización de las Naciones Unidas conforme a lo dispuesto en el artículo 57 de la Carta de las Naciones Unidas, a título de organismo especializado en materia de navegación marítima. Las relaciones se establecerán por un acuerdo con la Organización de las Naciones Unidas, en virtud del artículo 63 de la Carta de las Naciones Unidas, según lo dispuesto en el artículo 26 de la presente Convención.

ARTICULO 46

La Organización colaborará con cualquiera de los organismos especializados de las Naciones Unidas en todo asunto

que pueda ser de interés común para la Organización y para dicho organismo especializado y en la consideración de éstos asuntos, procederá de acuerdo con el organismo especializado interesado.

ARTICULO 47

La Organización podrá, en todo asunto comprendido en la esfera de sus finalidades, colaborar con otras organizaciones intergubernamentales que no sean organismos especializados de las Naciones Unidas, pero cuyos intereses y actividades tengan relación con los fines que persigue la Organización.-

ARTICULO 48

La Organización podrá, en todo asunto comprendido en la esfera de sus finalidades, celebrar los acuerdos adecuados para consulta y colaboración con las organizaciones internacionales no gubernamentales.

ARTICULO 49

Sujeto a la aprobación de la Asamblea, resuelta por mayoría de dos tercios de votos, la Organización podrá tomar a su cargo, de cualquier otra organización internacional gubernamental o no gubernamental, aquellas funciones, recursos y obligaciones que estén dentro de las finalidades de la Organización y puedan ser transferidos a la misma en virtud de convenios internacionales o de acuerdos mutuamente satisfactorios convenidos por las autoridades competentes de las respectivas organizaciones interesadas. La Organización podrá igualmente asumir todas las funciones administrativas que entren en sus finalidades y que le hayan sido confiadas a un Gobierno, según los términos de un instrumento internacional.

PARTE XIII

CAPACIDAD JURIDICA, PRIVILEGIOS E INMUNIDADES

ARTICULO 50

La capacidad jurídica, privilegios e inmunidades que sean reconocidos a la Organización, o vinculados con ella, serán regidos por la Convención General sobre Privilegios e

Inmunidades de los Organismos Especializados, aprobada por la Asamblea de las Naciones Unidas el 21 Noviembre 1947, bajo reserva de las modificaciones que puedan incluirse en el texto final (o revisado) del Anexo aprobado por la Organización, conforme con las secciones 36 y 38 de la Convención General antes mencionada.-

ARTICULO 51

Mientras no haya adherido a dicha Convención General, cada Miembro, en lo que concierne a la Organización, se compromete a aplicar las disposiciones del Anexo E. de la presente Convención.

PARTE XIV

ENMIENDAS

ARTICULO 52

Los textos de los proyectos de enmiendas a la presente Convención serán comunicados a los Miembros por el Secretario General, con seis meses, por lo menos, de anticipación a su consideración por la Asamblea. Las enmiendas serán adoptadas por la Asamblea por mayoría de dos tercios de votos, incluyendo en ellos los de la mayoría de los Miembros representados en el Consejo. Doce meses después de su aceptación por dos tercios de los Miembros de la Organización, excluidos los Miembros Asociados, la enmienda entrará en vigor, para todos los Miembros, con excepción de aquellos, que con anterioridad a su entrada en vigor hicieran una declaración que no aceptan dicha enmienda. La Asamblea podrá determinar por mayoría de dos tercios de votos, en el momento de la adopción de una enmienda, que ésta es de tal naturaleza, que todo Miembro que haya formulado tal declaración y que no haya aceptado la enmienda en un plazo de doce meses a partir de la fecha de su entrada en vigor, cesará, a la expiración de dicho plazo, de ser parte de la Convención.

ARTICULO 53

Toda enmienda adoptada en las condiciones previstas en

el Artículo 52 será depositada ante el Secretario General de las Naciones Unidas, quien de inmediato enviará copia de la misma a todos los Miembros.

ARTICULO 54

Las declaraciones o aceptaciones previstas en el Artículo 52 deberán ser comunicadas por instrumento al Secretario General, para su depósito ante el Secretario General de las Naciones Unidas. El Secretario General notificará a los Miembros del recibo de dicho instrumento y de la fecha en la cual la enmienda entrará en vigor.

PARTE XV

INTERPRETACION

ARTICULO 55

Toda cuestión o diferencia que pudieran surgir acerca de la interpretación o aplicación de la presente Convención, será sometida a la Asamblea para su solución, o será resuelta en cualquier otra forma en que convengan las partes en la diferencia. Ninguna disposición del presente Artículo impedirá al Consejo o al Comité de Seguridad Marítima resolver toda diferencia o cuestión que surgieran durante la duración de su mandato.

ARTICULO 56

Toda cuestión legal que no pudiera ser resuelta por los medios indicados en el Artículo 55, será sometida por la Organización a la Corte Internacional de Justicia, para dictamen consultivo, conforme con lo dispuesto en el Artículo 96 de la Carta de las Naciones Unidas.

PARTE XVI

DISPOSICIONES DIVERSAS

ARTICULO 57

FIRMA Y ACEPTACION

Bajo reserva de las disposiciones de la Parte tercera, la presente Convención permanecerá abierta para su firma o

aceptación, y los Estados podrán llegar a ser partes en la Convención por:

- a). La firma sin reserva en cuanto a la aceptación,
- b). la firma, bajo reserva de aceptación, seguida de aceptación.
- c). la aceptación.

La aceptación se efectuará mediante el depósito de un instrumento ante el Secretario General de las Naciones Unidas.-

ARTICULO 58

TERRITORIOS

a). Los Miembros podrán en cualquier momento declarar que su participación en la presente Convención incluye todos, o un grupo, o uno solo de los territorios por cuyas relaciones internacionales son responsables.

b). La presente Convención no se aplicará a los territorios de cuyas relaciones internacionales algún Miembro sea responsable, sino mediante una declaración a ese efecto que haya sido hecha en su nombre, conforme a lo previsto en el inciso a), de este Artículo.

c). Toda declaración formulada conforme al inciso a), del presente Artículo será comunicada al Secretario General de las Naciones Unidas, el que enviará una copia de la misma a todos los Estados invitados a la Conferencia Marítima de las Naciones Unidas, así como a todo otro Estado que haya llegado a ser Miembro.-

d). En los casos en que, en virtud de un acuerdo de tutela, la Organización de las Naciones Unidas, sea la autoridad administradora, dicha Organización podrá aceptar la Convención con respecto a uno, a varios, o a todos los Territorios bajo tutela, conforme al procedimiento indicado en el Artículo 57.

ARTICULO 59

RETIRO

a). Cualquier Miembro puede retirarse de la Organización notificando por escrito al Secretario General de las Naciones

Unidas, el que inmediatamente hará conocer tal notificación a los otros Miembros y al Secretario General de la Organización. Tal notificación podrá practicarse en cualquier momento después de la expiración de un plazo de doce meses a partir de la fecha de entrada en vigor de la Convención. El retiro tendrá efecto doce meses después de la fecha en que la notificación escrita sea recibida por el Secretario General de las Naciones Unidas.

b). La aplicación de la Convención a un Territorio o grupos de Territorios de acuerdo con el Artículo 58 podrá finalizar en cualquier momento, por notificación escrita al Secretario General de las Naciones Unidas, dirigida por el Miembro responsable de sus relaciones internacionales, o por las Naciones Unidas, si se tratase de un Territorio bajo tutela cuya administración corresponda a las Naciones Unidas. El Secretario General de las Naciones Unidas informará inmediatamente de tal notificación a todos los miembros y al Secretario General de la Organización. La notificación tendrá efecto doce meses después de la fecha en que sea recibida por el Secretario General de las Naciones Unidas.

PORTE XVII

ENTRADA EN VIGOR

ARTICULO 60

La presente Convención entrará en vigor en la fecha en que veintidós Estados de los cuales siete posean cada uno un tonelaje global no menor de un millón de toneladas brutas, se hayan adherido a ella, conforme al Artículo 57.

ARTICULO 61

El Secretario General de las Naciones Unidas informará a todos los Estados invitados a la Conferencia Marítima de las Naciones Unidas y a todo otro Estado que llegue a ser Miembro, de la fecha en que cada Estado sea parte de la Convención, y también de la fecha en que la Convención entre en vigor.-

ARTICULO 62

La presente Convención, de la cual son igualmente auténticos los textos español, francés e inglés, será depositada en poder del Secretario General de las Naciones Unidas, quien remitirá copias certificadas a cada uno de los Estados invitados a la Conferencia Marítima de las Naciones Unidas y a todo otro Estado que llegue a ser Miembro.

ARTICULO 63

Las Naciones Unidas están autorizadas a efectuar el registro de la Convención tan pronto como entre en vigor.

EN TESTIMONIO DE LO CUAL los subscriptos, debidamente autorizados por sus respectivos Gobiernos para tal fin, han firmado la presente Convención.-

Dado en Ginebra a los seis días del mes de Marzo de 1948.-

ANEXO I

(mencionado en el Artículo 17)

COMPOSICION DEL PRIMER CONSEJO

De acuerdo con los principios enunciados en el Artículo 17, el primer Consejo estará constituido de la manera siguiente;

a) los seis Miembros a que se refiere el Artículo 17(a), serán :

Estados Unidos de Norte-America	Países Bajos
Grecia	Reino Unido
Noruega	Suecia

b) los seis Miembros a que se refiere el Artículo 17(b) serán :

Argentina	Canadá
Australia	Francia
Bélgica	India

c) dos Miembros elegidos por la Asamblea conforme a lo que se dispone en el Artículo 17(c) de una lista propuesta por los seis Miembros designados en el inciso (a) de este Anexo.

d) dos Miembros elegidos por la Asamblea, conforme a lo que se dispone en el Artículo 17(d) entre los Miembros que tengan intereses substanciales en el comercio marítimo internacional.

ANEXO II

(Referido en el Artículo 51)

Capacidad Jurídica, Privilegios e Inmunidades

Las siguientes disposiciones sobre capacidad jurídica, privilegios e inmunidades serán aplicables por los Miembros a la Organización, o respecto a ella, mientras no hayan aceptado la Convención General sobre Privilegios e Inmunidades de los Organismos Especializados en lo referente a la Organización.

1.- La Organización gozará en el territorio de cada uno de sus Miembros de la capacidad jurídica necesaria para el cumplimiento de sus finalidades y ejercicio de sus funciones.

2.- a) La Organización gozará en el territorio de cada uno de sus Miembros de los privilegios e inmunidades que sean necesarios para el cumplimiento de sus finalidades y ejercicio de sus funciones.

b) Los representantes de los Miembros, incluyendo suplentes, asesores, funcionarios y empleados de la Organización, gozarán igualmente de los privilegios e inmunidades que sean necesarios para el ejercicio independiente de sus funciones, en cuanto estén relacionadas con la Organización.


3.- En la aplicación de las disposiciones de los apartados 1 y 2 del presente Anexo, los Miembros tendrán en cuenta, en la medida de lo posible, las cláusulas tipo del Convenio General sobre Privilegios e Inmunidades de Organismos Especializados.

I hereby certify that the foregoing text is a true copy of the Convention on the Intergovernmental Maritime Consultative Organization, done at Geneva on 6 March 1948, the original of which is deposited with the Secretary-General of the United Nations.

Je certifie que le texte qui précède est une copie conforme de la Convention relative à la création d'une Organisation maritime consultative intergouvernementale, faite à Genève le 6 mars 1948, dont l'original se trouve déposé auprès du Secrétaire général de l'Organisation des Nations Unies.

*For the Secretary-General:
The Legal Counsel*

*Pour le Secrétaire général :
Le Conseiller juridique*



United Nations, New York
6 October 1975

Organisation des Nations Unies, New York,
6 octobre 1975

RESOLUTION A.69(ES.II)

adopted on 15 September 1964

THE ASSEMBLY,

RECOGNIZING the need

- (i) To increase the number of members on the Council,
- (ii) To have all members of the Council elected by the Assembly,
- (iii) To have equitable geographic representation of Member States on the Council, and

CONSEQUENTLY HAVING ADOPTED, at the second extraordinary session of the Assembly held in London on 10-15 September 1964, the amendments, the texts of which are contained in the Annex to this Resolution, to Articles 17 and 18 of the Convention on the Inter-Governmental Maritime Consultative Organization,

DECIDES to postpone consideration of the proposed amendment to Article 28 of the Convention on the Inter-Governmental Maritime Consultative Organization to the next session of the Assembly in 1965,

DETERMINES, in accordance with the provisions of Article 52 of the Convention, that each amendment adopted hereunder is of such a nature that any Member which hereafter declares that it does not accept such amendment and which does not accept the amendment within a period of twelve months after the amendment comes into force shall, upon the expiration of this period, cease to be a Party to the Convention,

REQUESTS the Secretary-General of the Organization to effect the deposit with the Secretary-General of the United Nations of the adopted amendments in conformity with Article 53 of the Convention and to receive declarations and instruments of acceptance as provided for in Article 54, and

INVITES the Member Governments to accept each adopted amendment at the earliest possible date after receiving a copy thereof from the Secretary-General of the United Nations, by communicating an instrument of acceptance to the Secretary-General for deposit with the Secretary-General of the United Nations.

ANNEX

1. The existing text of Article 17 of the Convention is replaced by the following:

The Council shall be composed of eighteen members elected by the Assembly.

2. The existing text of Article 18 of the Convention is replaced by the following:

In electing the members of the Council, the Assembly shall observe the following principles:

- (a) six shall be governments of States with the largest interest in providing international shipping services;
- (b) six shall be governments of other States with the largest interest in international seaborne trade;
- (c) six shall be governments of States not elected under (a) or (b) above, which have special interests in maritime transport or navigation and whose election to the Council will ensure the representation of all major geographic areas of the world.

Certified a true copy
of Assembly Resolution A.69(ES.II)
of 15 September 1964 and of its Annex



Jean ROULLIER
Secretary-General
of the Inter-Governmental Maritime
Consultative Organization

22 September 1964

RESOLUTION A.69 (ES.II)
adoptée le 15 Septembre 1964

L'ASSEMBLEE,

RECONNAISSANT la nécessité :

- i) d'augmenter le nombre de membres du Conseil,
- ii) de pourvoir à l'élection par l'Assemblée de tous les membres du Conseil,
- iii) d'assurer une représentation géographique équitable des Etats membres au sein du Conseil,

ET AYANT EN CONSEQUENCE ADOPTE à sa deuxième session extraordinaire, tenue à Londres du 10 au 15 septembre 1964, les amendements aux articles 17 et 18 de la Convention portant création de l'Organisation intergouvernementale consultative de la navigation maritime dont le texte figure dans l'annexe jointe à la présente résolution,

DECIDE de remettre l'examen du projet d'amendement à l'article 28 de la Convention portant création de l'Organisation intergouvernementale consultative de la navigation maritime à la prochaine session de l'Assemblée en 1965,

SPECIFIE, conformément aux dispositions de l'article 52 de la Convention, que chacun des amendements adoptés figurant ci-après est d'une nature telle que tout Membre qui déclarerait par la suite qu'il n'accepte pas un tel amendement et qui ne l'accepterait pas dans un délai de douze mois à dater de son entrée en vigueur cesserait à l'expiration de ce délai d'être partie à la Convention,

DEMANDE au Secrétaire général de l'Organisation d'effectuer le dépôt des amendements adoptés auprès du Secrétaire général des Nations Unies, ainsi qu'il est prévu à l'article 53 de la Convention, et de recevoir les déclarations et instruments d'approbation conformément aux dispositions de l'article 54, et

INVITE les Gouvernements membres à accepter chacun des amendements adoptés aussitôt que possible après réception du texte dudit amendement, qui leur sera transmis par le Secrétaire général des Nations Unies, en adressant une notification d'approbation au Secrétaire général aux fins de dépôt auprès du Secrétaire général de l'Organisation des Nations Unies.

ANNEXE

1. Le texte actuel de l'article 17 de la Convention est remplacé par le texte suivant :

Le Conseil se compose de dix-huit membres élus par l'Assemblée.

2. Le texte actuel de l'article 18 de la Convention est remplacé par le texte suivant :

En élisant les membres du Conseil, l'Assemblée observe les principes suivants :

a) Six sont des gouvernements d'Etats qui sont le plus intéressés à fournir des services internationaux de navigation maritime.

b) Six sont des gouvernements d'autres Etats qui sont le plus intéressés dans le commerce international maritime.

c) Six sont des gouvernements d'Etats qui n'ont pas été élus au titre des alinéas a) ou b) ci-dessus, qui ont des intérêts particuliers dans le transport maritime ou la navigation et dont l'élection au Conseil garantit qu'y sont représentées toutes les grandes régions géographiques du monde.

Copie certifiée conforme
de la Résolution A.69 (ES.II) de l'Assemblée
du 15 septembre 1964 et de son Annexe.



E.C.V. GOAD
Secrétaire général par intérim
de l'Organisation Intergouvernementale
Consultative de la Navigation Maritime

7 Octobre 1964

RESOLUCION A.69(ES.II)

adoptada el 15 de setiembre de 1964

LA ASAMBLEA,

RECONOCIENDO la necesidad de:

- i) aumentar el número de miembros del Consejo,
- ii) establecer la elección de todos los miembros del Consejo por la Asamblea,
- iii) asegurar una representación geográfica equitativa de los Estados Miembros en el Consejo,

Y HABIENDO ADOPTADO EN CONSECUENCIA, en su segunda sesión extraordinaria celebrada en Londres del 10 al 15 de setiembre de 1964, las enmiendas a los artículos 17 y 18 de la Convención relativa a la Organización Consultiva Marítima Intergubernamental, cuyo texto figura en el Anexo de la presente Resolución,

DECIDE aplazar el examen del proyecto de enmienda al artículo 28 de la Convención relativa a la Organización Consultiva Marítima Intergubernamental a la próxima sesión de la Asamblea en 1965,

ESPECIFICA, conforme a las disposiciones del artículo 52 de la Convención, que cada una de las enmiendas adoptadas que figuran a continuación es de tal importancia que todo Miembro que declare no aceptar tal enmienda y que no la aceptase dentro de un plazo de doce meses a partir de su entrada en vigor, cesará de ser parte de la Convención al expirar dicho plazo,

RUEGA al Secretario General de la Organización que efectúe el depósito de las enmiendas adoptadas cerca del Secretario General de las Naciones Unidas, como lo prevee el artículo 53 de la Convención, y que reciba las declaraciones e instrumentos de aprobación conforme a las disposiciones del artículo 54, e

INVITA a los Gobiernos Miembros a aceptar cada una de las enmiendas adoptadas lo antes posible después de recibir el texto de dicha enmienda, el cual les será transmitido por el Secretario General de las Naciones Unidas, mediante el envío de una notificación de aprobación al Secretario General para fines de su depósito cerca del Secretario General de la Organización de las Naciones Unidas.

ANEXO

1. El texto existente del artículo 17 de la Convención es reemplazado por el siguiente:

El Consejo estará integrado por dieciocho miembros elegidos por la Asamblea.

2. El texto existente del artículo 18 de la Convención es reemplazado por el siguiente:

En la elección de miembros del Consejo, la Asamblea observará los siguientes principios:

a) seis serán los gobiernos de los Estados con los mayores intereses en la provisión de los servicios marítimos internacionales;

b) seis serán los gobiernos de otros Estados con los mayores intereses en el comercio marítimo internacional;

c) seis serán los gobiernos de los Estados no elegidos a título de los párrafos a) o b) precitados, que tengan intereses particulares en el transporte marítimo o en la navegación y cuya elección al Consejo garantice la representación de todas las grandes regiones geográficas del mundo.

Copia certificada conforme
de la Resolución A.69(ES.II) de la Asamblea
del 15 de setiembre 1964 y de su Anexo.



Jean ROULLIER
Secretario General
de la Organización Consultiva Marítima
Intergubernamental

7 diciembre 1964

RESOLUTION A.70(IV)

adopted on 28 September 1965

THE ASSEMBLY,

RECOGNIZING the need to increase the number of members of the Maritime Safety Committee and to modify their method of election,

CONSEQUENTLY HAVING ADOPTED, at the fourth regular session of the Assembly, an amendment, the text of which is contained in the Annex to this Resolution, to Article 28 of the Convention on the Inter-Governmental Maritime Consultative Organization,

DETERMINES, in accordance with the provisions of Article 52 of the Convention, that the amendment adopted hereunder is of such a nature that any Member which hereafter declares that it does not accept such amendment and which does not accept the amendment within a period of twelve months after the amendment comes into force shall, upon the expiration of this period, cease to be a Party to the Convention,

REQUESTS the Secretary-General of the Organization to effect the deposit with the Secretary-General of the United Nations of the adopted amendment in conformity with Article 53 of the Convention and to receive declarations and instruments of acceptance as provided for in Article 54, and

INVITES the Member Governments to accept the adopted amendment at the earliest possible date after receiving a copy thereof from the Secretary-General of the United Nations, by communicating an instrument of acceptance to the Secretary-General for deposit with the Secretary-General of the United Nations.

ANNEX

The existing text of Article 28 of the Convention is replaced by the following:

The Maritime Safety Committee shall consist of sixteen members elected by the Assembly from members, Governments of those States having an important interest in maritime safety of which:

- (a) Eight members shall be elected from among the ten largest shipowning States.
- (b) Four members shall be elected in such manner as to ensure that, under this subparagraph, a State in each of the following areas is represented:
 - I. Africa
 - II. The Americas
 - III. Asia and Oceania
 - IV. Europe.
- (c) The remaining four members shall be elected from among States not otherwise represented on the Committee.

For the purpose of this Article, States having an important interest in maritime safety shall include, for example, States interested in the supply of large numbers of crews or in the carriage of large numbers of berthed or unberthed passengers.

Members of the Maritime Safety Committee shall be elected for a term of four years and shall be eligible for re-election.

Certified a true copy
of Assembly Resolution A.70(IV)
of 28 September 1965 and of its Annex



E.C.V. GOAD
Acting Secretary-General
of the Inter-Governmental Maritime
Consultative Organization

22 October 1965

Certified true copy XII.1
Copie certifiée conforme XII.1
October 2004